

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal Nos. 51428, 51434 & 51523 of 2017

(Arising out of appellate order No. 24-29 (AK)Cus/JPR/2017 dated 18.05.2017 passed by the Commissioner (Appeals) Customs, Central Excise & Service Tax, Jaipur)

DATE OF HEARING : 23.01.2018

DATE OF DECISION : 23.01.2018

M/s Pacific Industries Ltd.

Appellants
(Rep. by Sh. Dhruv Matta, Adv.)

VERSUS

CCE, Jaipur

Respondent
(Rep by Sh. R.K. Manjhi, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50343-50345/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

All these appeals are filed by the assessee-Appellants against the appellate order No. 24-29 (AK)Cus/JPR/2017 dated 18.05.2017 passed by the Commissioner (Appeals) Customs, Central Excise & Service Tax, Jaipur.

2. During the course of hearing, Shri Dhruv Matta, learned counsel for the assessee-Appellants, submits that they have also

assailed the stay order passed by the Commissioner of Customs in the Civil Writ Petition No. 6653 of 2013 and 10379 of 2013 where the Hon'ble Rajasthan High Court vide its order dated 10.08.2017 has stayed the effect and order of the appellate authority dated 18.05.2017 passed by the Commissioner of appeals qua the petitioner.

3. The stay order dated 18.05.2017 has been assailed in the present appeals.

4. In view of the above, liberty is granted to the assessee-Appellants to come again after having the final verdict from the Hon'ble High Court, within the prescribed time, if advised so.

5. With the aforesaid liberty, the appeals stand disposed of.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(V. PADMANABHAN)
MEMBER (TECHNICAL)